

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 157 of 2007

this the 3rd day of May, 2007

Hon'ble Mr. Justice Khem Karan, V.C.

Narendra Kumar Jain aged about 67 years son of late Babu Ram Jain resident of 557/27 Kha/3, Om Nagar, Alambagh, Lucknow-226005.

Applicant

By Advocate: Ms. N. Srivastava

Versus

1. Union of India through the Secretary, Ministry of Defence, (Finance), Govt. of India, New Delhi-110001.

2. The Controller General of Defence Accounts, West Block-V R.K. Puram, New Delhi-110066.

3. The Principal Controller of Defence Accounts, Central Command, Lucknow Cantt. Lucknow-226002.

Respondents

By Advocate: Sri S.P.Singh

ORDER(ORAL)

By Hon'ble Mr. Justice Khem Karan, V.C.

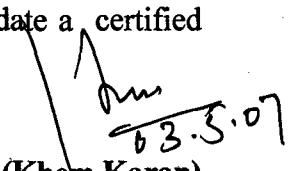
Heard the parties counsel on this O.A.

The applicant has prayed that the respondents be directed to dispose of the pending disciplinary proceeding within a period of one month. According to the applicant, the proceedings were initiated as back as 31.7.97 while the applicant was still in service. The applicant retired on 31.7.97. The grievance of the applicant is that in spite of the fact that a period of about 10 years has elapsed to the issuance of the said charge sheet and inquiry officer has also submitted his report as back as in the year 2004, the authority concerned is keeping the matter pending with him and is not passing final orders. It is said that because of the pendency of the final order in the disciplinary proceedings, final settlement of several retiral dues is being delayed.



2. Sri S.P. Singh, counsel for respondents has submitted on the basis of instructions received that some CBI case is pending against the applicant but he says that some time frame may be fixed for finalisation of pending proceedings.

3. The Tribunal is of the view that long pendency of such proceedings and especially in a case of a retired servant and is neither in the interest of administration nor in the interest of servant concerned. In view of the above, O.A. is finally disposed of with a direction to the competent authority i.e. Union of India to ensure ^{their} _{the} pending proceedings against the applicant are finally disposed of within a period of 3 months from the date a certified copy of this order is produced before it. No order as to costs.


(Khem Karan)
Vice Chairman

HLS/-